

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 350/TT/2026

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the asset under “Eastern Region Expansion Scheme – XXXVII (ERES-XXXVII)” in the Eastern Region.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Bihar State Power (Holding) Company Limited (BSPHCL) and Others

Petition No. 297/TT/2026

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003, and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, for the true-up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024, for the assets under “Establishment of 220/66 kV, 2x160 MVA GIS Substation at UT Chandigarh along with 220 kV D/C Line from Chandigarh GIS to 400/220 kV Panchkula” (PG) Substation”.
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Uttar Pradesh Power Corporation Limited (UPPCL) and Others
- Date of Hearing** : **15.9.2026**
- Coram** : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member



Parties Present : Shri Zafrul Hasan, PGCIL
Shri Vivek Kumar Singh, PGCIL
Ms. Supriya Singh, PGCIL
Ms. Kirti, PGCIL

Record of Proceedings

These matters were heard through a virtual hearing.

2. At the outset, the Petitioner's representative submitted that Petition No. 350/TT/2026 has been filed to determine the transmission tariff for the 2024-29 tariff period, whereas Petition No. 297/TT/2026 has been filed to true up the transmission tariff for the 2019-24 tariff period and to determine the transmission tariff for the 2024-29 tariff period.
3. The Petitioner's representative in the captioned matters submitted that the Petitioner has already furnished all the information sought by the Commission through the Technical Validation (TV) letters and Record of Proceedings (RoPs), and urged the Commission to reserve orders in these matters.
4. After the hearing, the Commission directed the Respondents to file their respective replies, if not already filed, within one week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within one week thereafter.
5. Subject to the above, the Commission reserved the orders in these matters.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

